- (c) whether it is a faot that this particular Cooperative Society has fulfilled all requirements, including requisite certificates from the District Collector; and
- (d) whether suitable directions will be given to Andhra Bank to review the whole issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY : (a) to (d) Andhra Bank, which is assigned with the Lead Bank responsibility in West Godavari District of Andhra Pradesh has reported that it had received representations from Primary Agricultural Cooperative Societies in the District, including from the Krishnaraopet Society, for providing debt relief. The bank has reported that it had constituted special teams at respective blocks in the District to identify the eligible borrowers and receive claims from participating banks in the area to determine their eligibility, as per guidelines framed by Reserve Bank of India/Government. There were no procedural errors or other lacuna noticed during; the course providing debt relief to all the eligible borrowers in the West Godavari district. As per the guidelines, the eligible borrower must have suffered atleast two bad crop years (either consecutively or alternatively) and the said borrower should not be a wilful defaulter to the Bank. In so far as the Krishnaraopet PACS, the annewari was available for the year 1988 only and hence was treated as on]y one Annawari. The other crop years prior to or after 1988 were not bad crop years and, therefore, the members of the Society were not eligible for debt relief, and thus, the Society had not fulfilled the eligibility requirements.

Functioning of IFO in A. P.

- ' 3338. SHRI V. HANUMANTHA RAO: Will the Minister of FINANCE be pleased to state:
- (a) what has been the role of IFCI , in financial industrial activity in Andhra Pradesh:

- (b) whether it is a fact that IFCI has no financial units in Andhra Pradesh; and
- (c) the steps proposed to review the functioning of IFCI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY : (a) The Industrial Finance Corporation of India Ltd. (IFCI) has reported that it provide medium and long term credits to eligible industrial concerns, which meet the eligibility criteria for obtaining financial assistance from IFCI, incorporated and registered in India in corporate or cooperative sector, engaged in manufacturing activities or service sector, IFCI is an all-India Financial Institution and its spectrum of activities covers all States and Union Territories including Andhra Pradesh.

(b) and (c) No, Sir. IFCI since its inception in 1948 to 28th February, 1995 has provided financial assistant* aggregating Rs. 1850.47 crores to 432 industrial projects located/to be located in Andhra Pradesh and its percentage share worked out to 7.9 per cent of th< total assistance sanctioned by IFCI to all the States.

Representation from Primary Agniultu ral Cooperative Credit Society in Andhra Pradesh

- 3339. SHRI V. HANUMANTHA RAO: Will the Minister of FINANCS be pleased to state:
- (a) whether Banking Division has re ceived any representation in 1994-9 from Primary Agricultural Cooperate Credit Society in Andhra Pradesh regarcing grievances concerning nationalise banks, like Andhra Bank;
- (b) whether it is a fact that the: has been no response from Banking Div sion to numerous representations fro Krishnaraopeta Cooperative Credit S clety in West Godavari district of A dhra Pradesh;